BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 61/2024

IN

ORIGINAL APPLICATION NO. 42/2024

IN THE MATTER OF:
MADASIR HASAN AND ORS.

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF JOINT SECRETARY, URBAN DEVELOPMENT, UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 04.10.2024 PASSED BY THE HON'BLE TRIBUNAL	
2.	A COPY OF LETTER DATED 08.10.2024 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE R1.**	
3.	THE MINUTES OF MEETING DATED 17.10.2024 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE R2.**	
4.	A COPY OF REPORT FROM THE DIRECTORATE OF ELECTRICAL SAFETY AND REPORT FROM THE U.P. JAL NIGAM	

	IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE R3.**	
5.	A COPY OF PHOTOGRAPHS OF THE FUNCTIONAL STP AND SEWER LINE WORKS IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE R4.**	

THROUGH-

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com

DATE: **20.11.2024**
PLACE: **NEW DELHI**

NOTARY Suresh Kumar Adv. & Notary Distt : Lucknow Reg. No. 31(89) 09 GOVT. OF U.P. INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 61/2024

IN

ORIGINAL APPLICATION NO. 42/2024

IN THE MATTER OF:
MADASIR HASAN AND ORS.

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(s)

AFFIDAVIT ON BEHALF OF JOINT SECRETARY, URBAN DEVELOPMENT, UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 04.10.2024 PASSED BY THE HON'BLE TRIBUNAL

I, Kalyan Banerjee aged about 58 years, S/o Shri Late Debi Dass Banerjee, posted as Joint Secretary, Urban Development, U.P., do hereby solemnly affirm and state as under:

1. I, Kalyan Banerjee, Joint Secretary, Urban Development, U.P., am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

2. That in the present matter Original Application was registered by the Tribunal exercising their *suo-motu* jurisdiction and taking cognizance of a newspaper report sent by Madasir Hasan complaining that at Village Jalandhari, District Azamgarh, there is low lying area wherein domestic sewage is being collected and due to overflow it enters

Sworn and Verified before me
20/11/24
SURESH KUMAR
Advocate & Notary Public
117/175KA/14, Near Majar Devi Das Marg
Niwajganj, Chowk, Lucknow

residences of local people causing lot of pollution and health hazards to them.

3. That vide order dated 06.03.2024 the Original Application was disposed of by the Hon'ble Bench observing that the complaint at the first instance may be looked into by concerned authorities at district level, hence, a joint committee comprising of State PCB and DM, Azamgarh was constituted. The committee was required to submit a compliance report with the Registrar General who was supposed to place the matter before the Tribunal if any further order is required.

4. That in compliance of the above order, a report was submitted by DM, Azamgarh dated 02.05.2024, upon which the present M.A. 61/2024 has been registered.

NOTARY Suresh Kumar Adv. & Notary Distt : Lucknow Reg. No. 31(89) 09 GOVT. OF U.P. INDIA

5. That the construction of 8 MLD Sewage Treatment Plant (hereinafter referred to as "STP") and laying down of 2 km sewer line was to be carried out by the U.P. Jal Nigam (Rural) (hereinafter referred to as "the Nigam") for which 85% work was completed by the Nigam as on 12.08.2024.

6. That in the present matter the Hon'ble Tribunal vide order dated 04.10.2024 granted 45 days' time to the Nigam to complete the construction of the STP and laying down of sewer line. The relevant paragraph of the order is stated as below:

"...4. We accordingly allow 45 days and make it clear that if work is not completed and STP is not made operational within the above stated period, Managing Director, UP Jal Nigam

Sworn and Verified before me 20/11/24
SURESH KUMAR
Advocate & Notary Public
117/175KA/14, Near Majar Devi Das Marg
Niwaiganj, Chowk, Lucknow

who is the body carrying out work of construction of STP and laying down sewer line; as also Executive Officer, Nagar Palika Parishad, Azamgarh and Principal Secretary, Urban Development, UP shall remain present before Tribunal..."

7. That in compliance of the above- mentioned order passed by the Hon'ble Tribunal, the Deponent issued a letter dated 08.10.2024 to the Director, Urban Bodies Directorate, U.P., MD, UP Jal Nigam (Urban), DM, Azamgarh, E.O., Municipal Council, Azamgarh to ensure the compliance of the directions issued by the Hon'ble Tribunal.

A copy of letter dated 08.10.2024 is annexed herewith and marked as **ANNEXURE R1.**

NOTARY Suresh Kumar Adv. & Notary Distt : Lucknow Reg. No. 31(89) 09 GOVT. OF U.P. INDIA

8. That to further ensure the compliance of the order passed by the Hon'ble Tribunal, the Principal Secretary, Urban Development Department, U.P. held a meeting dated 17.10.2024 with the concerned authorities and directed them to take appropriate steps to comply with the directions passed by the Tribunal. The Principal Secretary further directed the authorities to complete the construction of 8 MLD STP and laying of sewer line by 10th November, 2024 and further stated that strict action will be taken for negligence by any authority in compliance of the orders passed by the Hon'ble Tribunal.

The minutes of meeting dated 17.10.2024 is annexed herewith and marked as **ANNEXURE R2.**

9. That it is respectfully submitted before the Hon'ble Tribunal that the construction of the 8 MLD STP was completed by the Nigam on

Sworn and Verified before me
20/11/24
SURESH KUMAR
Advocate & Notary Public
117/175KA/14, Near Majar Devi Das Marg
Niwajganj, Chowk, Lucknow

30.10.2024 and the installation of transformers and necessary equipment have been done for the electrical connection required to run the STP smoothly. Subsequent to the construction of the STP, the STP was operated and tested on 30.10.2024. Furthermore, it is germane to mention that the deficiencies reflected in the testing of STP were removed and at present the STP is functional on a trial basis from 14.11.2024 for the next three months and the STP is working at the capacity of 03 MLD.

A copy of report from the Directorate of Electrical Safety and report from the U.P. Jal Nigam is annexed herewith and marked as **ANNEXURE R3.**

10. That along with the construction of the 8 MLD STP, the work of laying down of 2 km sewer line and providing house connections in Mohalla Jalandhari has also been completed by the Nigam. Approximately 70 houses in the concerned area/locality around Garhi have been connected to the sewer line, and the sewer line has been made operational.

11. That in addition to the construction of 8 MLD STP and laying of sewer line, a total of 2953 sewer house connections are proposed under the **AMRUT 1.0** project out of which 750 sewer house connections have been completed.

12. That it is pertinent to mention that in complete compliance of the directions issued by the Hon'ble Tribunal, the wastewater from Mohalla Jalandhari and other wards of the municipal council is being conveyed through the sewer line to the Sewage Treatment Plant (STP), where treatment of domestic sewage is being carried out. All works related to

NOTARY Suresh Kumar Adv. & Notary Distt : Lucknow Reg. No. 31(89) 09 GOVT. OF U.P. INDIA

Sworn and Verified before me
20/11/24
SURESH KUMAR
Advocate & Notary Public
117/175KA/14, Near Majar Devi Das Marg
Niwajganj, Chowk, Lucknow

the Sewage Treatment Plant have been completed, and regular sewage treatment is being conducted as the STP is fully operational.

A copy of photographs of the functional STP and sewer line works is annexed herewith and marked as **ANNEXURE R4.**

13. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

14. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

NOTARY
Suresh Kumar
Adv. & Notary
Distt : Lucknow
Reg. No. 31(89) 09
GOVT. OF U.P. INDIA

DEPONENT

VERIFICATION

Verified at Lucknow on this 20 day of November, 2024, that the contents of the above affidavit from paragraphs 1 to 14 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

Sworn and Verified
before me
20/11/24
SURESH KUMAR
Advocate & Notary Public
117/175KA/14, Near Majar Devi Das Marg
Niwajganj, Chowk, Lucknow

ANNEXURE R1 समयबद्ध / महत्वपूर्ण

संख्याःएन0जी0टी0–2931/नौ–5–2024–71रिट/2024

प्रेषक,

कल्याण बनर्जी,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा मे,

1–**निदेशक**, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
2–**प्रबन्ध निदेशक**, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
3–**जिलाधिकारी**, आजमगढ़।
4–**अधिशासी अधिकारी**, नगर पालिका परिषद, आजमगढ़, जनपद–आजमगढ़।

नगर विकास अनुभाग–5 लखनऊःदिनांकः 08 अक्टूबर, 2024

विषयः मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा योजित Misc Application in Disposed of Cases No.61/2024 In ओ0ए0 संख्या–42/2024 Madasir Hasan & Ors Vs State of U.P. में पारित आदेश दिनांक 04.10.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा योजित Misc Application in Disposed of Cases No.61/2024 In ओ0ए0 संख्या–42/2024 Madasir Hasan & Ors Vs State of U.P. में पारित आदेश दिनांक 04.10.2024 (प्रति संलग्न) का अवलोकन करने का कष्ट करें। **प्रकरण में अगली सुनवाई दिनांक 21.11.2024 को नियत है।**

2– उल्लेखनीय है कि प्रश्नगत वाद में दिनांक 11.09.2024 को सम्पन्न सुनवाई में अधिशासी अधिकारी, नगर पालिका परिषद, आजमगढ़ द्वारा दिनांक 30.09.2024 तक एस0टी0पी0 एवं सीवर कनेक्शन पूर्ण कराये जाने की रिपोर्ट मा0 एन0जी0टी0 में दाखिल की गयी, परन्तु दिनांक 04.10.2024 को हुई सुनवाई के दौरान यह संज्ञान में आया है कि एस0टी0पी0 एवं सीवर कनेक्शन का कार्य अभी तक अपूर्ण है।

उक्त के दृष्टिगत दिनांक 04.10.2024 को हुई सुनवाई में मा0 एन0जी0टी0 द्वारा निम्नवत आदेश पारित किये गये हैः–

"---4. We accordingly allow 45 days and make it clear that if work is not completed and STP is not made operational within the above stated period, Managing Director, UP Jal Nigam who is the body carrying out work of construction of STP and laying down sewer line; as also Executive Officer, Nagar Palika Parishad, Azamgarh and Principal Secretary, Urban Development, UP shall remain present before Tribunal.—"

3– इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत वाद में मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 04.10.2024 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की आख्या शासन को एक सप्ताह के अन्दर उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान/शीर्ष प्राथमिकता अपेक्षित है।

संलग्नकःयथोक्त।

भवदीय,
08.10.2024
(कल्याण बनर्जी)
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–श्री भँवर पाल सिंह जादौन, स्थायी अधिवक्ता, मा0 एन0जी0टी0, नई दिल्ली।
2–श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
3–श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,
08.10.2024
(कल्याण बनर्जी)
संयुक्त सचिव।

NOTARY
Suresh Kumar
Adv. & Notary
Distt : Lucknow
Reg. No. 31(89) 09
GOVT. OF U.P. INDIA

NGT- 293/21-5-24

Item No. 09 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MA No. 61/2024
In
Original Application No. 42/2024

Madasir Hasan and Ors. Applicant(s)

Versus

State of UP & Ors. Respondent(s)

Date of hearing: 04.10.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: Mr. Bhanwar Pal Singh Jadon and Ms. Gargi Chaturvedi, Advocates for respondent No. 4 & 5 with Mr, Jia Ulhaq, EE, UP Jal Nigam Azamgarh Ms. Sthavi Asthana, Advocate for UPPCB.

ORDER

1. It is admitted before us that neither STP has made operational till date nor sewer connections have been completed by connecting the same with STP. This is clearly a non-compliance of statement made on 11.09.2024 where statements of learned Counsel appearing for State of UP and Nagar Palika Parishad, Azamgarh were recorded as under:-

> *"1. After some arguments learned counsel appearing for State of UP and Respondent No.3-Nagar Palika Parishad, Ajamgarh stated that since pending work with regard to STP and sewer connection shall be completed by 30.09.2024, therefore Tribunal may take up this matter after 30.09.2024."*

2. Shri Bhanwar Pal Singh Jadon, Learned Counsel appearing for State of UP said that due to Durga Puja functions, people did not allow cutting of roads and due to excessive rain, work has hampered, therefore,

NOTARY Suresh Kumar Adv. & Notary Distt : Lucknow Reg. No. 31(89) 09 GOVT. OF U.P. INDIA

45 days further time be allowed and he ensured that within 45 days, work shall be completed and STP shall be made operational.

3. The above statement has been made after receiving instructions from Mr, Jia Ulhaq, Executive Engineer, UP Jal Nigam.

4. We accordingly allow 45 days and make it clear that if work is not completed and STP is not made operational within the above stated period, Managing Director, UP Jal Nigam who is the body carrying out work of construction of STP and laying down sewer line; as also Executive Officer, Nagar Palika Parishad, Azamgarh and Principal Secretary, Urban Development, UP shall remain present before Tribunal.

5. List on 21.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 04, 2024
MA No. 61/2024 In
Original Application No. 42/2024
SN

NOTARY
Suresh Kumar
Adv. & Notary
Distt : Lucknow
Reg. No. 31(89) 09
GOVT. OF U.P. INDIA

ANNEXURE R2

मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा योजित Misc Application in Disposed of Cases No.61/2024 In ओ0ए0 संख्या–42/2024 Madasir Hasan & Ors Vs State of U.P. में पारित आदेश दिनांक 04.10.2024 के अनुपालन में **विचार–विमर्श हेतु प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 17.10.2024 को पूर्वान्ह 11:30 से 12:30 बजे के मध्य बापू भवन स्थित उनके कार्यालय कक्ष में सम्पन्न बैठक का कार्यवृत्त।**
उपस्थिति संलग्न विवरण के अनुसार।

अवगत कराना है कि मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा योजित Misc Application in Disposed of Cases No.61/2024 In ओ0ए0 संख्या–42/2024 Madasir Hasan & Ors Vs State of U.P. में पारित आदेश दिनांक 04.10.2024 के अनुपालन में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में सर्व संबंधित के साथ बैठक सम्पन्न हुई।

2– मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा योजित Misc Application in Disposed of Cases No.61/2024 In ओ0ए0 संख्या–42/2024 Madasir Hasan & Ors Vs State of U.P. में पारित आदेश दिनांक 04.10.2024 का संक्षिप्त विवरण निम्नवत् है:–

"--2. Shri Bhanwar Pal Singh Jadon, Learned Counsel appearing for State of UP said that due to Durga Puja functions, people did not allow cutting of roads and due to excessive rain, work has hampered, therefore, 45 days further time be allowed and he ensured that within 45 days, work shall be completed and STP shall be made operational.

3. The above statement has been made after receiving instructions from Mr, Jia Ulhaq, Executive Engineer, UP Jal Nigam.

4. We accordingly allow 45 days and make it clear that if work is not completed and STP is not made operational within the above stated period, Managing Director, UP Jal Nigam who is the body carrying out work of construction of STP and laying down sewer line; as also Executive Officer, Nagar Palika Parishad, Azamgarh and Principal Secretary, Urban Development, UP shall remain present before Tribunal.

5. List on 21.11.2024.—"

3– उपरोक्तानुसार पारित आदेश के अनुपालन में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा निम्नानुसार कार्यवाही किये जाने के निर्देश दिये गये है:–

- विषयगत प्रकरण के संबंध में मा0 एन0जी0टी0 के आदेशों के कम में सीवर लाइन तथा एस0टी0पी0 का कार्य प्रत्येक दशा में 10 नवम्बर, 2024 के पूर्व कर लिया जाए।
  (**कार्यवाही:**प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय)/अधिशासी अधिकारी, नगर पालिका परिषद, आजमगढ़, जनपद–आजमगढ़)
- विषयगत वाद में मा0 एन0जी0टी0 के आदेशों के अनुपालन में हुये विलम्ब एवं लापरवाही के लिए संबंधित अभियन्ताओं/अधिकारियों तथा कार्य से संबंधित ठेकेदार के विरूद्ध कठोर कार्यवाही की जाए।

NOTARY
Suresh Kumar
Adv. & Notary
Distt : Lucknow
Reg. No. 31(89) 09
GOVT. OF U.P. INDIA

-2-

(कार्यवाहीः प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

- नगर पालिका परिषद, आजमगढ़ में सीवर एवं एस0टी0पी0 के कार्यो में आये विचलन के कारणों की स्थलीय जॉच मुख्य अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ से कराते हुए आख्या तीन कार्य दिवस में शासन को उपलब्ध करायी जाए।

(कार्यवाहीः प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

- विषयगत वाद में मा0 एन0जी0टी0 द्वारा दिये गये आदेश/निर्देशों के अनुपालन में समस्त आवश्यक कार्यवाही ससमय सुनिश्चित कराते हुए कृत कार्यवाही की आख्या प्रत्येक 15 दिवस के अन्दर शासन को उपलब्ध करायें।

(कार्यवाहीः समस्त संबंधित)

- संबंधित अधिकारियों/अभियन्ताओं द्वारा प्रत्येक माह विषयगत प्रकरण की मॉनीटरिंग/स्थलीय निरीक्षण कर आख्या शासन को उपलब्ध करायी जाए।

(कार्यवाहीः समस्त संबंधित)

अन्य में बैठक सधन्यवाद सम्पन्न हुई।

22.10.2024

(कल्याण बनर्जी)
संयुक्त सचिव

उत्तर प्रदेश शासन
नगर विकास अनुभाग–5
संख्याःएन0जी0टी0– 317 /नौ–5–2024–71रिट/2024
लखनऊःदिनांकः 22अक्टूबर, 2024

<u>संख्या एवं दिनांक उपरोक्त</u>

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ प्रेषित।
2–निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
3–प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
4–जिलाधिकारी, आजमगढ़।
5–मुख्य अभियन्ता (नगरीय), उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
6–अधिशासी अधिकारी, नगर पालिका परिषद, आजमगढ़, जनपद–आजमगढ़।
7–श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
8–श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
9–गार्ड बुक/कम्प्यूटर सेल।

आज्ञा से,
22.10.2024
(कल्याण बनर्जी)
संयुक्त सचिव।

NOTARY
Suresh Kumar
Adv. & Notary
Distt : Lucknow
Reg. No. 31(89) 09
GOVT. OF U.P. INDIA

ANNEXURE R3

विद्युत सुरक्षा निदेशालय

कार्यालय, उपनिदेशक विद्युत सुरक्षा, उत्तर प्रदेश शासन
वाराणसी रीजन, वाराणसी

दिनाँक: 14/07/2024

संख्या: 25VSNOC03020534 वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2024-25

M/s Executive Engineer (U.P. Jal Nigam) Construcation Division
Near PAC Campus Balrampur Sadar Azamgarh

विषय :- विद्युतीय अधिष्ठापनों का निरीक्षण/परीक्षण।

प्रसंग :- आप का आवेदन पत्र संख्या VS24357531 दिनाँक 08/07/2024

प्रिय महोदय,

कृपया निम्नांकित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधोहस्ताक्षरी द्वारा दिनांक 11/07/2024 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिसिटी अथौरिटी (मेजर्स रिलेटेड टू सेफ्टी एण्ड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाये।

क्र0 सं0	उपकरण	मेक	क्षमता	वोल्टता	सीरियल नम्बर	मात्रा
1	Transformer	Sonal Industries	400 KVA	11000 V	1063	1
2	Transformer	Sonal Industries	400 KVA	11000 V	1064	1

विद्युतीय लोड के अधिष्ठापन का विवरण 250 किलोवाट।

टिप्पणी :

नोट- ट्रांसफार्मर के न्यूटल और बॉडी की अर्थिंग को नियमानुसार समय समय पर मेनटेन/अनुरक्षित करते रहे।ट्रांसफॉर्मर को आने वाली ओवर हेड लाइन पर आवश्यकता अनुसार गार्डिंग की व्यवस्था कराए।

भवदीय,

SATYAVEER SINGH
उपनिदेशक विद्युत सुरक्षा, उ0प्र0 शासन,
वाराणसी

संख्या: 25VSNOC03020534वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2024-25,तद्दिनाँक।

उपरोक्त की प्रति लिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

अधिशासी अभियन्ता, विद्युतवितरण खण्ड, आजमगढ़|
सहायक निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन आजमगढ़ जोन |
संयुक्त निदेशक, विद्युतसुरक्षा, उ0प्र0 शासन, लखनऊ ।
निदेशक, विद्युत सुरक्षा, उ0प्र0 शासन, लखनऊ ।

भवदीय,

SATYAVEER SINGH
उपनिदेशक विद्युत सुरक्षा, उ0प्र0 शासन,
वाराणसी

www.vidyutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें ।

नोट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है। 3 वर्ष की अवधि पूर्ण होने से एक माह पूर्व आप अपने अधिष्ठापन के नियतकालिक निरीक्षण हेतु विद्युत् सुरक्षा निदेशालय की वेबसाइट https://www.vidyutsuraksha.org/ पर आवेदन करें। यदि आप द्वारा समय से नियतकालिक निरीक्षण नहीं कराया जाता है तो विद्युत् अधिनियम २००३ की धारा -146 के अंतर्गत तीन माह तक का कारावास या एक लाख रुपये तक का जुर्माना या दोनों दंडनीय होगा।

THIS NOC IS GENERATED THROUGH E-SIGNATURE.

NOTARY
Suresh Kumar
Adv. & Notary
Distt.: Lucknow
Reg. No. 31(80) 09
GOVT. OF U.P. INDIA

दूरभाष / मो0— 9473942707
E-Mail- ee _ 2cd _ azamgarh@yahoo.in

उत्तर प्रदेश जल निगम (नगरीय)

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय)
मेहता लाइब्रेरी भवन, सिविल लाइन्स, आजमगढ़।

पत्रांक 1017 / R-2 / 17 दिनांक 12-11-2024

सेवा में,

रजिस्ट्रार
मा0 राष्ट्रीय हरित न्यायाधिकरण
कॉपरनिकस मार्ग,
नई दिल्ली।

विषयः— **मा0 राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली में योजित Misc Application is Disposed of Case No. 61/2024 in ओ0ए0 सं0 42/2024 Madasir Hasan & Ors Vs State of UP में पारित आदेश दिनांक 04.10.2024 के अनुपालन के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली में योजित Misc Application is Disposed of Case No. 61/2024 in ओ0ए0 सं0 42/2024 Madasir Hasan & Ors Vs State of UP में पारित आदेश दिनांक 04.10.2024 के अनुपालन के सम्बन्ध में अवगत कराना है कि मा0 एन0जी0टी0 के आदेशों से आच्छादित मोहल्ला जालन्धरी में सीवर लाइन डालकर हाउस कनेक्शन का कार्य पूर्ण करा दिया गया है। प्रश्नगत स्थल/गढ़ही के आस पास के लगभग 70 घरों को सीवर लाइन से जोड़ कर सीवर लाइन को क्रियाशील कर दिया गया है। मोहल्ला जालन्धरी एवं नगर पालिका के अन्य वार्डों से निकलने वाले अपशिष्ट जल को सीवर लाइन के माध्यम से सीवरेज ट्रीटमेन्ट प्लान्ट तक लाकर ट्रीटमेन्ट का कार्य किया जा रहा है। सीवरेज ट्रीटमेन्ट प्लान्ट के समस्त कार्यों को पूर्ण कर दिनांक 30.10.2024 को एस0टी0पी0 को संचालित कर टेस्टिंग किया गया। इसके उपरान्त एस0टी0पी0 में परिलक्षित कमियों को दूर कर दिनांक 14.11.2024 से एस0टी0पी0 को क्रियाशील करते हुए 03 माह का ट्रायल एण्ड रन किया जा रहा है। परियोजना के अन्तर्गत कुल 2953 नग सीवर हाउस कनेक्शन प्रस्तावित है, जिसके सापेक्ष 750 नग सीवर हाउस कनेक्शन का कार्य पूर्ण करा लिया गया है, शेष सीवर हाउस

NOTARY Suresh Kumar ... Lucknow Regd. No. 31(07) 06 GOVT. OF U.P. INDIA
A.E. B.K. Letter 7

दूरभाष / मो0– 9473942707
E-Mail- ee_2cd_azamgarh@yahoo.in

उत्तर प्रदेश जल निगम (नगरीय)

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय)
मेहता लाइब्रेरी भवन, सिविल लाइन्स, आजमगढ़।

पत्रांक 1017 / R-2 / 17 - दिनांक 12-11-2024

कनेक्शन का कार्य प्रगति पर है। एस0टी0पी0 पर वर्तमान में 03 एम0एल0डी0 सीवर पहुँच रहा है, जिसका ट्रीटमेन्ट किया जा रहा है।

इस प्रकार मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा याचिका Misc Application is Disposed of Case No. 61/2024 in ओ0ए0 सं0 42/2024 Madasir Hasan & Ors Vs State of UP में पारित आदेश दिनांक 04.10.2024 का पूर्ण रुप से अनुपालन किया जा रहा है। एस0टी0पी0 संचालन के फोटोग्राफ संलग्न है।

आख्या सादर अवलोकनार्थ प्रेषित।

संलग्नकः– उपरोक्तानुसार।

भवदीय

(मो0 जियाउल हक)
अधिशासी अभियन्ता

पृ0सं0 1018 / R-2 / 17 दिनांक 12-11-2024

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

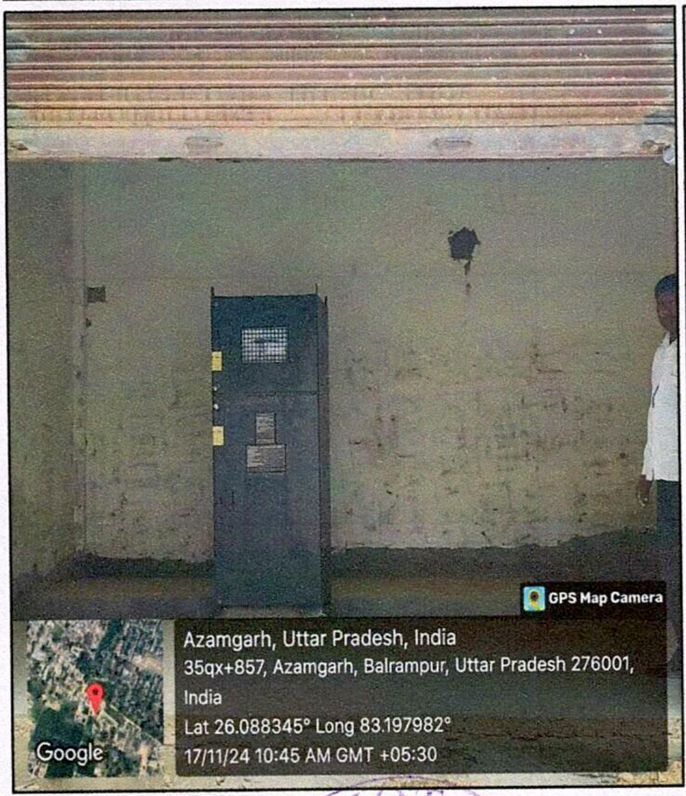
1. जिलाधिकारी महोदय, आजमगढ़।
2. अधीक्षण अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय), लखनऊ।
3. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), आजमगढ़।
4. अपर जिलाधिकारी (वि0/रा0)/प्रभारी अधिकारी, स्थानीय निकाय, आजमगढ़।
5. अधिशासी अधिकारी, नगर पालिका परिषद–आजमगढ़।

अधिशासी अभियन्ता

NOTARY
Suresh Kumar
Adv. & Notary
Distt.: Lucknow
Reg. No. 31(09) 03
GOVT. OF U.P. INDIA

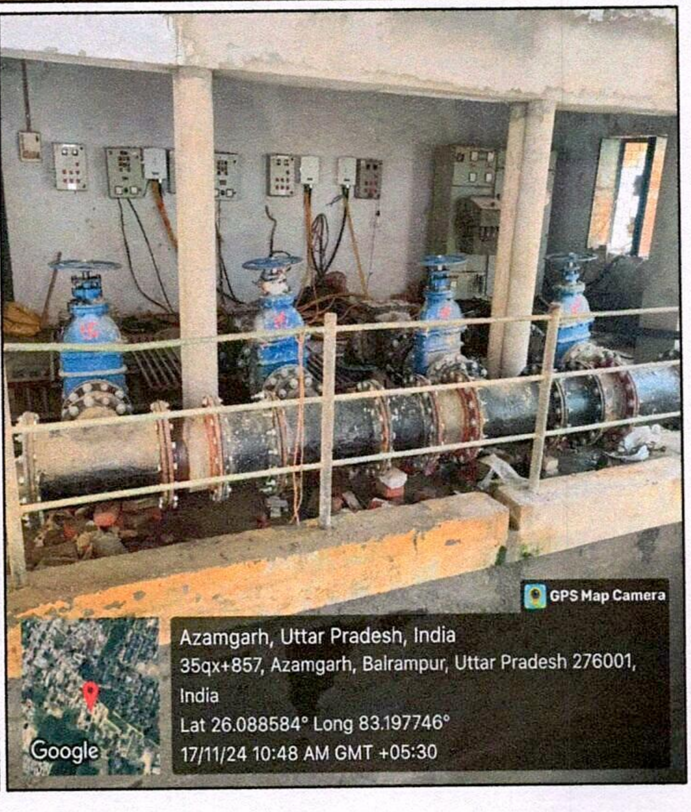
ANNEXURE R4

STP Photographs, District-Azamgarh.



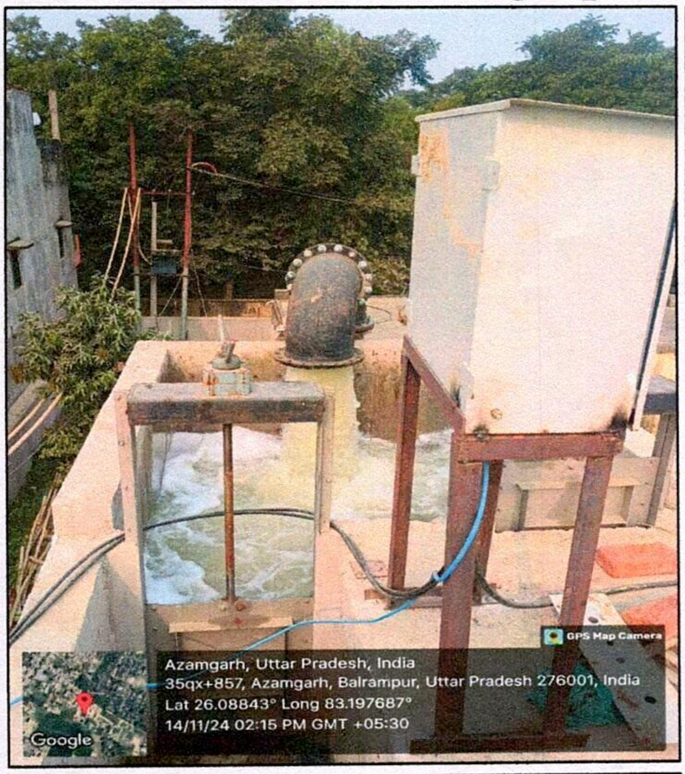
NOTARY
Suresh Kumar
Adv. & Notary
Distt : Lucknow
Reg. No. 31(89) 09
GOVT. OF U.P. INDIA

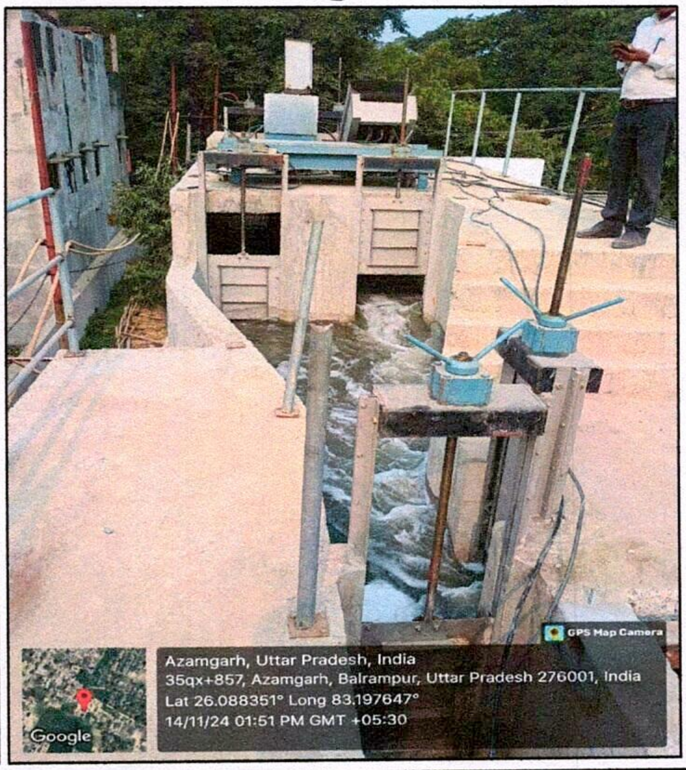
STP Photographs, District-Azamgarh.

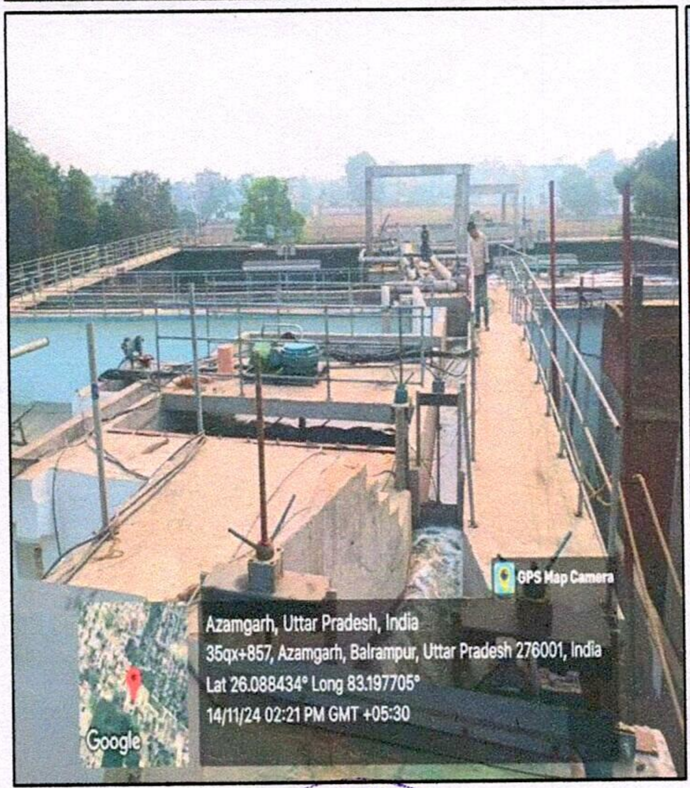


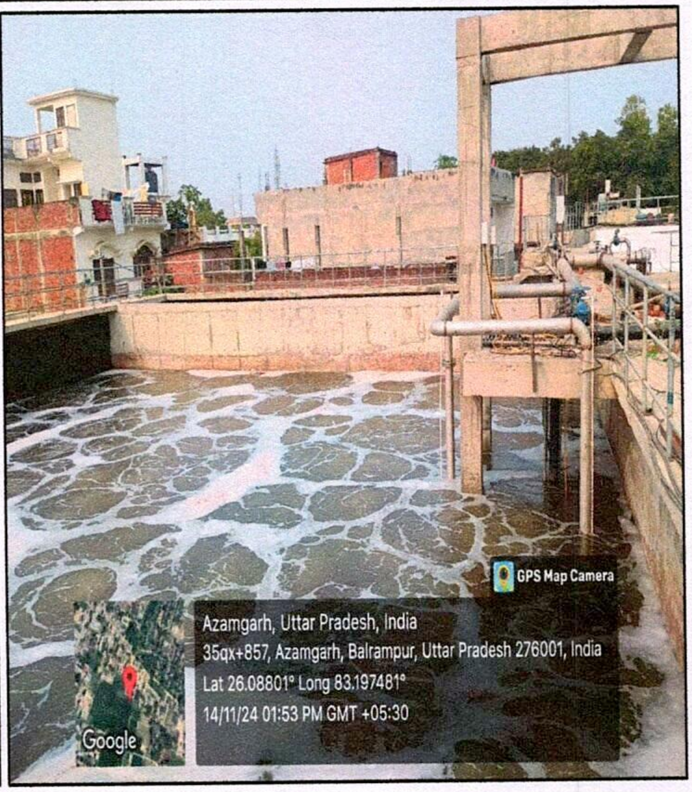
NOTARY
Suresh Kumar
Adv. & Notary
Lucknow
Reg. No. 31(59) 09
GOVT. U.P. INDIA

STP Photographs, District-Azamgarh.



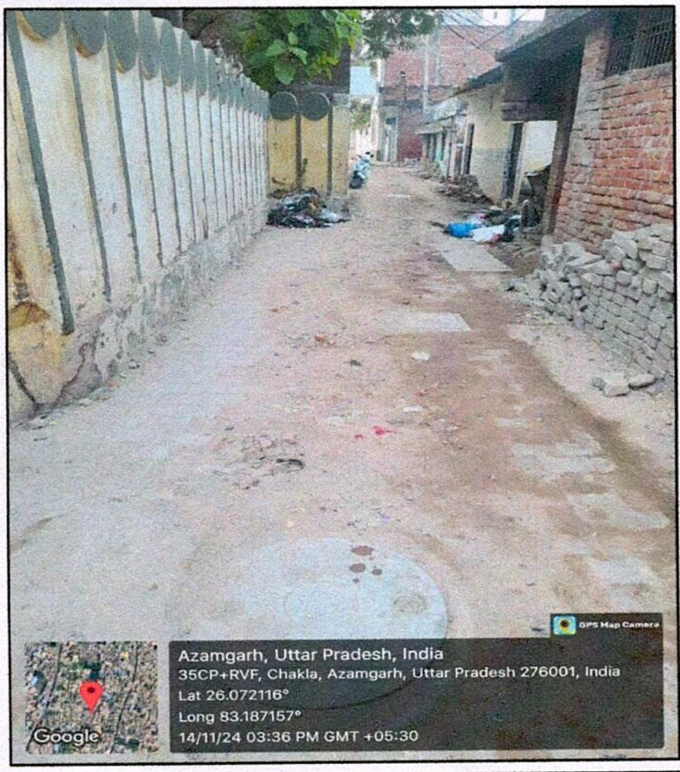


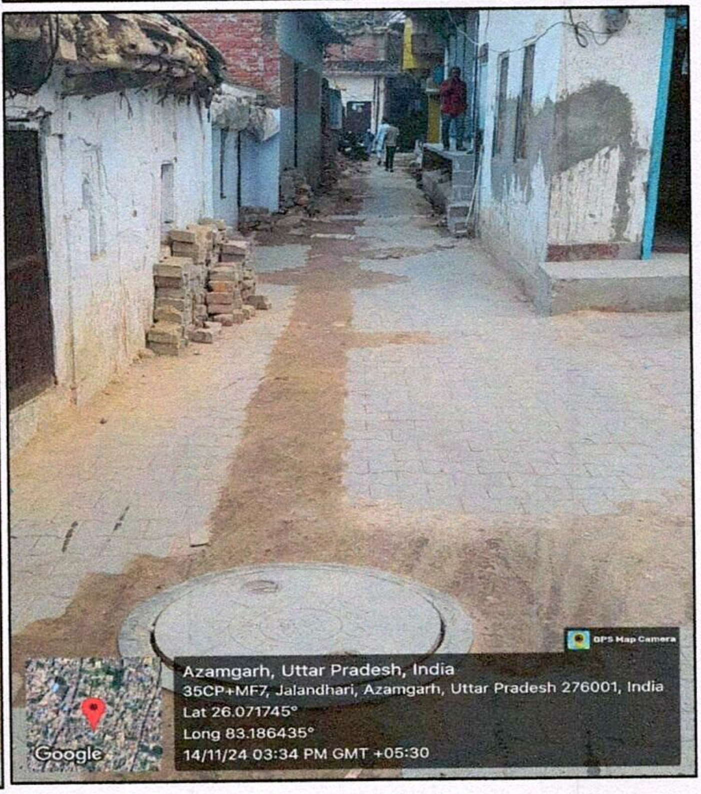




NOTARY
Suresh Kumar
Adv. & Notary
Lucknow
GOVT. U.P. INDIA

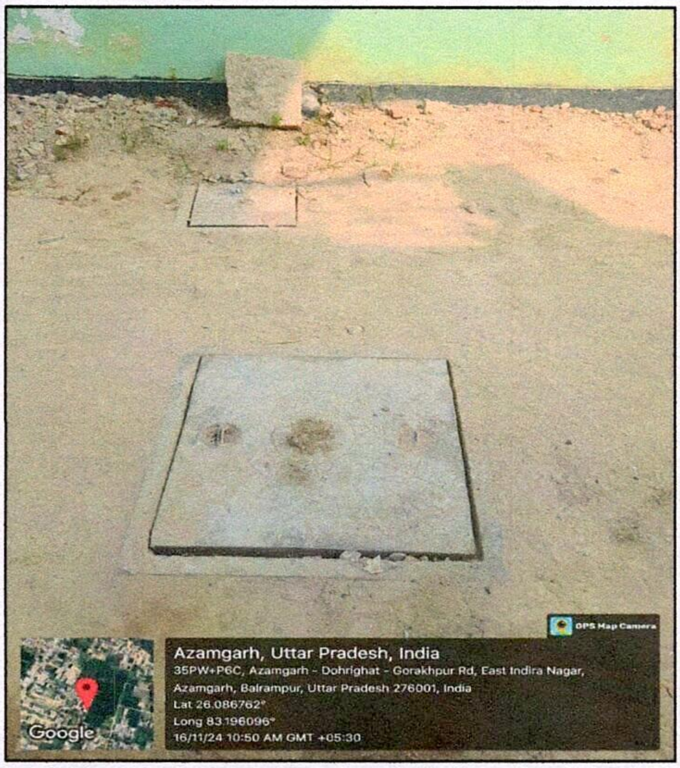
Sewer Line works at Mohalla- Jalandhari, District-Azamgarh.

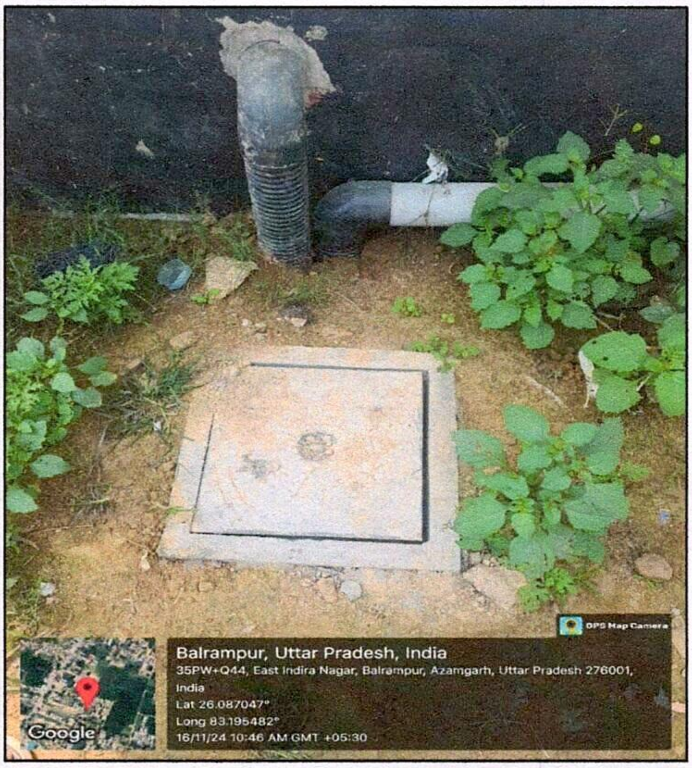


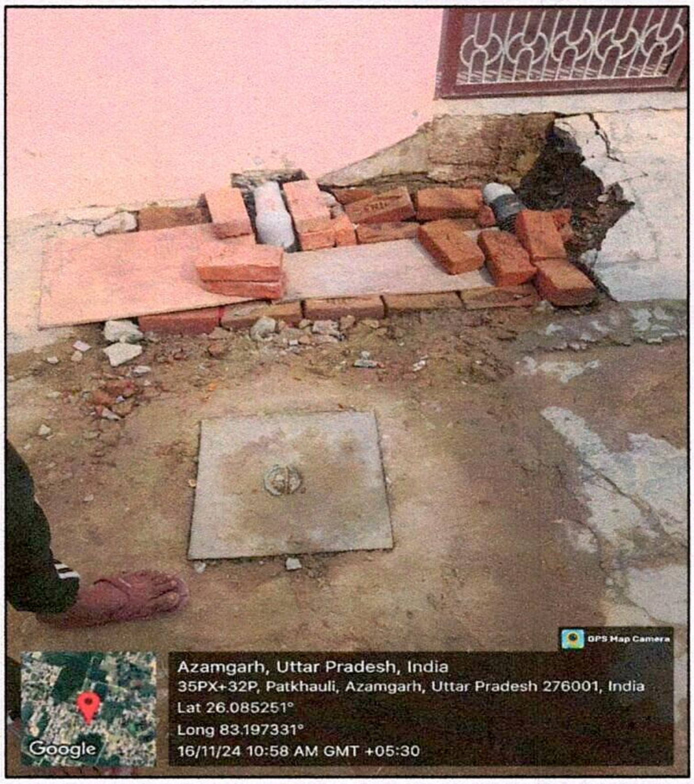


NOTARY
Suresh Kumar
Notary
Distt : Lucknow
GOVT. U.P. INDIA

Sewer House Connection Photographs, District-Azamgarh.







NOTARY
Suresh Kumar
& Notary
t : Lucknow
Reg. No. 31(9) 09
U.P. INDIA